

CALL FOR PAPERS

PRAGYAAN: JOURNAL OF LAW

Volume 8 Issue 1
(JUNE 2018)

EDITORIAL POLICY

PRELUDE

Pragyaan: Journal of Law is a flagship law journal of School of Law, IMS Unison University and has been enlisted in the UGC List of Journals in the category of Social Science. Pragyaan Journal of law (JOL), a bi- annual peer-reviewed journal, was first published in 2011 and seeks to promote original and diverse legal scholarship in a global context. It is a multi- disciplinary journal aiming to communicate high quality original research work, reviews, short communications and case report that contribute significantly to further the knowledge related to the field of Law. The Editorial Board of the **Pragyaan: Journal of Law (ISSN: 2278-8093)** solicits submissions for its **Volume 8 Issue 1** (June 2018). While there are no rigid thematic constraints, the contributions are expected to be largely within the rubric of legal studies and allied interdisciplinary scholarship.

CONTRIBUTION

We seek contributions in the form of:

1. Articles (Maximum 8,000 words inclusive of footnotes and Abstract)
2. Essays (Maximum 4,000 words inclusive of footnotes)
3. Case Comment/Legislative Critique & Notes (Maximum 3,000 words inclusive of footnotes)
4. Book Review (Maximum 2,000 words inclusive of footnotes) besides other forms of scholarly writing.

- Place tables/figures/images in text as close to the reference as possible. Table caption should be above the table. Figure caption should be below the figure. These captions should follow Times New Roman 11point.
- **Deadline:** The deadline for submissions of Vol. 8, Issue 1: May 12, 2018.

SUBMISSION GUIDELINES

1. Submissions must be in MS Word.

The whole document should be in Times New Roman, single column, 1.5 line spacing. A soft copy of the document formatted in MS Word 97 or higher versions should be sent as submission for acceptance.

2. Main Text :

Title of the paper should be bold 16 point, and all paragraph headings should be Bold, 12point. 3. **Cover Letter:**

First page: It should include (i) Title of the Paper; (ii) Name of the Author/s ;Co-authored papers should give full details about all the authors; Maximum two author permitted (iii) Designation; (iv) Institutional affiliation; (v) Correspondence address. In case of co-authored papers **First author will be considered for all communication purposes.**

Second page: Abstract with Key words (not exceeding 300 words)

4. The following pages should contain the text of the paper including:

Introduction, Subject Matter, and Conclusion & References. Name (s) of author(s) should not appear on this page to facilitate blind review.

5. Plagiarism Disclaimer:

Article should contain a disclaimer to the effect that the submitted paper is original and is not been published or under consideration for publication elsewhere. (Annexure I) The signed document must be e- mailed/ posted to The Editor along with manuscript.

6. Citations:

All citations shall be placed in footnotes and shall be in accordance with format specified (Annexure II). The potential contributors are encouraged to adhere to the Appendix for citation style.

7. Peer Review:

All submissions will go through an initial round of review by the editorial board and the selected pieces will subsequently be sent for peer-review before finalization for publication.

All Correspondence /manuscripts should be addressed to:

The Editor- Pragyaan : Journal of Law
IMS Unison University, Dehradun
Makkawala Greens, Mussoorie Diversion Road
Dehradun - 248009 Uttarakhand (India)
Phone: 0135-3000600, 3000650
E-mail: pragyaan.law@iuu.ac
Website: www.iuu.ac

PLAGIARISM DISCLAIMER

To,
The Editor
Pragyaan : Journal of Law
IMS Unison University, Dehradun
Makkawala Greens, Mussoorie- Diversion Road,
Dehradun, Pin- 248009, Uttarakhand
Phone: 0135-3000600, 3000650
E-mail: pragyaan.law@iuu.ac
Website: www.iuu.ac

Sir / Madam,

Sub: Assignment of Copyright

I / We (Ms. /Mr./Dr./Prof/) _____,

author(s) of the article titled _____

do hereby authorize to publish the above said article in PRAGYAAN: JOURNAL OF LAW.

I/We further state that:

- 1) The Article is my/our original contribution. It does not infringe on the rights of others and does not contain any libelous or unlawful statements.
- 2) Wherever required I/We have taken permission and acknowledged the source.
- 3) The work has been submitted only to this journal PRAGYAAN: JOURNAL OF LAW and that it has not been previously published or submitted elsewhere for publication neither assigned any kind of rights of the above said Article to any other person/Publications.

I/We hereby authorize, you to edit, alter, modify and make changes in the Article in the process of preparing the manuscript to make it suitable for publication.

I/We hereby assign all the copyrights relating to the said Article to the IMS Unison University, Dehradun.

I/We agree to indemnify the IMS Unison University, Dehradun, against any claim or action alleging facts which, if true, constitute a breach of the foregoing warranties.

First Author : Name

Signature

Second Author: Name

Signature

PRAGYAAN-JOL - CITATION STYLE

CASES

IN MAIN TEXT:

Jassa Singh v. State of Haryana

IN FOOTNOTE:

Jassa Singh v. State of Haryana, (2002) 2 SCC 481

The full citation should be provided in the footnote even if the case name has been mentioned in full in the main body.

Government to be written in full.

Example: Kesavananda Bharati v. State of Kerala ; M.C. Mehta v. Union of India.

SHORTENED FORM

If the same case is going to be cited subsequently, the full citation used the first time should be followed by the shortened form by which the case will be referred to subsequently, in inverted commas, and in square brackets.

Example: M.C. Mehta v. Union of India, [1997] 2 SCC 353 [*Taj Trapezium case*]

Subsequent references

Taj Trapezium case, [1997] 2 SCC 353

The shortened form should be used every time after the first time a case is cited.

QUOTES FROM CASES

Per Subba Rao J., “a construction which will introduce uncertainty into the law must be avoided. It is conceded by the petitioner that the power to amend the Constitution is a necessary attribute of every Constitution”. (Footnote original citation of case or shortened form as per rules stated above)

Single Judge:

S.H. Kapadia J.

Chief Justice of India

Thakkur C.J.I.

More than one Judges

K.G. Balakrishnan C.J.I., S.H. Kapadia, R.V. Raveendran, B.S. Reddy and P. Sathasivam (JJ.)

UNPUBLISHED DECISIONS

Name of the parties, Filing No of Year, Decided on date (Name of Judges) (Name of Court)

Example:

BP Singhal v. Union of India, W.P. (Civil) No.296 of 2004, Decided on May7, 2010 (K.G. Balakrishnan C.J.I., S.H. Kapadia, R.V. Raveendran, B.S. Reddy and P. Sathasivam (JJ.) (Supreme Court of India).

INTERNATIONAL DECISIONS

Case name, (Party names) Judgement, Year, Publisher, Page No (Court Name)

Example:

Case Concerning Right of Passage over Indian Territory (India v. Portugal) Judgment, 1957, ICJ reports, 12 (International Court of Justice)

LEGISLATIVE MATERIALS

When citing Constitution it should be in Capital letters while other Statutes it should be First letter of the word in Uppercase followed by lower cases.

CONSTITUTION

Art. 21, THE CONSTITUTION OF INDIA, 1950.

OTHER STATUTES

Sec. 124, Indian Contract Act, 1872.

BILLS

Cl. 2, The Companies (Amendment) Bill (introduced in Lok Sabha on March 16, 2016).

PARLIAMENTARY DEBATES

Question/Statement by Name, DEBATE NAME, page no (Date)

Example:

- 1) Question by N.G. Ayyangar, CONSTITUENT ASSEMBLY DEBATES 116 (August 22, 1947).
- 2) Statement of V. Narayanasamy, LOK SABHA DEBATES 5 (March 10, 2010).

BOOKS

TEXT BOOKS

Name of the Author, NAME OF THE BOOK, Volume (Issue), Page (Publisher, Edition, Year)

Example:

H.M. Seervai, CONSTITUTIONAL LAW OF INDIA, Vol. 3, 121 (Universal Law Publishing Co. Pvt. Ltd., 4th Edn., 2015)

- **In the case of a single author,**

M.P.Jain, INDIAN CONSTITUTIONAL LAW, 98 (Kamal Law House, 5th Edn., 1998)

- **If there is more than one author and up to two authors,**

M.P.Jain and S.N. Jain, PRINCIPLES OF ADMINISTRATIVE LAW, 38 (Wadhawa, 2001)

- **If there are more than two authors,**

D.J. Harris *et al*, LAW OF THE EUROPEAN COMMUNITY ON HUMAN RIGHTS, 69 (2nd Edn., 1999).

- If there is no author then the citation would begin from the **Title of the Book**.
- If the title of the book includes the author's name then the book should be cited as an authorless book.

Example: *Chitty on Contracts*, Vol. 2, 209 (H.G. Beale ed., 28th edn., 1999).

EDITED BOOKS

Name of Editor/s (Ed.) NAME OF BOOK, page no./s (Publisher Name, Year of Publication)

- **In the case of a single editor,**

Nilendra Kumar (ed.), NANA PALKHIVALA: A TRIBUTE, 24 (Universal Publishers, 2004).

- **If there is more than one author and up to two editors,**

S.K. Verma and Raman Mittal (eds.), INTELLECTUAL PROPERTY RIGHTS: A GLOBAL VISION, 38(2004).

- **If there are more than two editors,**

Chatrapati Singh *et.al.* (eds.), TOWARDS ENERGY CONSERVATION LAW 78 (1989).

COLLECTION OF ESSAYS

Name of Author, *Name of Article* in Name of Collected Book Page No (Editor Name, Year of Publication)

M.S. Ramakumar, *India's Nuclear Deterrence* in NUCLEAR WEAPONS AND INDIA'S NATIONAL SECURITY 35 (M.L. Sondhi Edn., 2000).

RELIGIOUS AND MYTHOLOGICAL TEXTS

TITLE, Chapter/ Surar Verse (if applicable)

Example : THE BHAGAVAD GITA, Chapter 1 Verse 46

ARTICLES

Name of Author, *Name of Article*, Volume (Issue) NAME WHERE ARTICLE IS PUBLISHED page no (Year of Publication)

LAW REVIEW ARTICLES

A.M. Danner, *Constructing a Hierarchy of Crimes in International Criminal Law Sentencing*, Vol. 87(3) VIRGINIA LAW REVIEW 415 (2001).

MAGAZINE ARTICLES

- **Articles in print versions of magazines**

Uttam Sengupta, *Jack of Clubs and the Cardsharps*, OUTLOOK 22 (June 11, 2016).

- **Articles published in a magazine arranged by volume**

A. Bagchi, *Sri Lanka's Experiment in Controlled Decentralization: Learning from India*, 23(1) ECONOMIC AND POLITICAL WEEKLY 25 (January 2, 1988).

- **Articles in print versions of newspapers**

Robert I. Freidman, *India's Shame: Sexual Slavery and Political Corruption are Leading to an AIDS Catastrophe*, THE NATION 61(New York Edn., April 8, 1996).

MAGAZINE ARTICLES ONLINE VERSIONS

Name of Author, *Name of Article*, NAME WHERE ARTICLE IS PUBLISHED (Date of issue) *available at* link where it is published (date of last visit)

It is mandatory to use exact link where the article of published removing the hyperlink

- **Articles in online versions of newspapers**

Mehboob Jeelani, *Politics stretches list of Smart Cities from 100 to 109*, The Hindu (2 July 2016), *available at* <http://www.thehindu.com/todays-paper/politics-stretches-list-of-smart-cities-from-100-to-109/article8799010.ece> (Last visited on July 2, 2016).

- **Articles in online versions on magazines**

Uttam Sengupta, *Jack of Clubs and the Cardsharps*, OUTLOOK (11 June 2016), *available at* <http://www.outlookindia.com/magazine/story/jack-of-clubs-and-the-cardsharps/297427> (Last visited on July 2, 2016).

REPORTS

LAW COMMISSION REPORTS

243rd Report of the Law Commission of India (2012)

ONLINE REPORTS

World Trade Organization, *Lamy outlines “cocktail approach” in moving Doha forward*, (2010), available at http://www.wto.org/english/news_e/news10_e/tnc_chair_report_04may10_e.htm (Last visited on May 10, 2016).

INTERNATIONAL TREATIES

Art. 5, UN General Assembly, *Rome Statute of the International Criminal Court* (last amended 2010), July 12, 1998, ISBN No. 92-9227-227-6, available at: <http://www.refworld.org/docid/3ae6b3a84.html> (accessed July 2, 2016)

GENERAL RULES

FORMATTING

- Single numbers do not begin with a 0
- Remove hyperlinks in all citations of URLs
- The format of dates should be – June 25, 2016
- Capitalisation – The start of every sentence should be in capitals. In titles, do not capitalise articles, conjunctions or prepositions if they comprise of less than four letters.
- Italics – Italics are to be used in the following instances:
 - *Case names when used in the main text
 - *Non-English words
 - *Emphasis in the main text, but not forming part of a quote
- Short forms – The short forms of words which are not mentioned in this guide are not acceptable. Short forms which are acceptable are:
 - Art. for Article
 - Cl. for clause
 - No. for number
 - Reg. for regulation
 - Sec. for section
 - Vol. for volume
 - Edn. For edition
 - Ed. For editor
 - Ltd. for Limited
 - Co. for Company
 - Inc. for Incorporated
 - Add “s” to the short form for the plural form.

FOOTNOTES

- Multiple citations in the same footnote should be separated by a semicolon.

- Connectors –
 - *Id.* and *Supra* are the only connectors which may be used for cross referencing
 - These connectors can only be used to refer to the original footnote, and may not be used to refer to an earlier reference.
 - The format for referring to the immediately prior footnote shall be one of the following:
 - ✓ When the page number(s) being referred to are the same as in the previous footnote
Id.
 - ✓ When the page number(s) being referred to are different from the previous footnote
Id., at 77-78.
 - The last name of the author, when available, should be used before the *supra*. The format for referring to footnote earlier than the immediately prior footnote shall be: Seervai, *supra* note 6, at 10.
- Introductory Signals
 - No introductory signal to be used when the footnote directly provides the proposition.
 - The signal ‘See’ shall be used when the cited authority clearly supports the proposition.
- All footnotes must not end in a period (full stop).

QUOTES

- For quotations below fifty words in length, the quote should be in double inverted commas and should be italicized.
- For quotations above fifty words in length, separate the text from the main paragraph, indent it by an inch from either side, and provide only single line spacing. If the main text has only single line spacing, the font size of the quote shall be reduced by 1.